

PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)
OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Friday, 17th April, 1953.

*The House met at a Quarter Past Eight
of the Clock.*

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

9-15 A.M.

BUSINESS OF THE HOUSE

Mr. Speaker: I have to inform the House that the Business Advisory Committee met on the 15th April, 1953, to consider the programme of legislative business before the House.

The Committee were informed that Government considered that the following fifteen Bills should be passed before the current session is concluded: Now, Members may please note carefully the various Bills:

- (1) The Air Corporations Bill,
- (2) The Indian Income-tax (Amendment) Bill.....

Shri Velayudhan (Quilon *cum* Mavelikkara—Reserved—Sch. Castes): Is it in order of priority, Sir?

Mr. Speaker: Let me first finish the whole thing. The hon. Member will get a copy of this and then he can make enquiries.

- (3) The Industries (Development and Regulation) Amendment Bill,
- (4) The Tea Bill,
- (5) The Estate Duty Bill,
- (6) PEPSU (Delegation of Powers) Bill,

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- (7) Vindhya Pradesh Legislative Assembly (Prevention of Disqualification) Bill,
- (8) The Comptroller and Auditor-General (Conditions of Service) Bill,
- (9) The Scheduled Areas (Assimilation of Laws) Amendment Bill,
- (10) The Salaries and Allowances of Officers of Parliament Bill,
- (11) The Cinematograph (Amendment) Bill.
- (12) The Indian Lighthouse (Amendment) Bill,
- (13) The Repealing and Amending Bill,
- (14) The Indian Merchant Shipping (Amendment) Bill, and
- (15) The Representation of the People (Amendment) Bill.

Shri K. K. Basu (Diamond Harbour):
rose—

Mr. Speaker: The hon. Member need not be in a hurry. This is what the Government say should be done. Now, let us see what the Business Advisory Committee has to say.

The Committee agreed to the timetable for discussion of the following Bills:

- (1) The Air Corporations Bill—five days (two days for discussion of the motion for reference to a Select Committee and three days for consideration and passing of the Bill as reported by the Select Committee).
- (2) The Indian Income-tax (Amendment) Bill—three days (one day for general discussion and two days for clause by clause consideration and passing of the Bill).
- (3) The Industries (Development and Regulation) Amendment Bill—three days (one day for

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discussion of the motion for reference to a Select Committee and two days for consideration and passing of the Bill as reported by the Select Committee).

- (4) The Tea Bill—two days for consideration and passing of the Bill as reported by the Select Committee.
- (5) PEPSU Budget—two days.
- (6) PEPSU (Delegation of Powers) Bill—one day.
- (7) As regards the Estate Duty Bill, the Committee considered that the general discussion of the Bill should be concluded during the current session and five days should be allotted for this purpose.

The Committee also suggested that Members should be asked to give notices of amendments which might be considered by the Minister during the inter-session period. He might call an informal conference of Members and thrash out the amendments before the Bill is taken up for clause by clause consideration during the next session. This procedure will save time of the House and give opportunity to Members to place their point of view before the Government.

As regards the other Bills, the Committee has not yet fixed any specific time-table.

The Committee noted that, as sufficient time would not be available to put through all the Bills—that is, all the seven Bills—not fifteen Bills—if the session were to conclude on the 8th May, 1953, as scheduled, the session might be extended by about a week, but considered that the session should not, in any case, go beyond the 15th May, 1953.

Shri S. V. Ramaswamy (Salem): Is it the order that these fifteen Bills shall be passed? Is that mandatory, Sir?

Mr. Speaker: The hon. Member knows well that it is the pleasure of the House to pass or reject a Bill. These should be passed—that is what it means. We are not legislating now; I am making a statement.

Shri T. S. A. Chettiar (Tiruppur): May we have an indication of the order in which these will be taken up?

Mr. Speaker: The Business paper every day will give the order in which the Bills are to be taken up. Hon. Members will note that the Air Corporations Bill and the Income-tax (Amendment) Bill are going to the Select Committee. It is proposed that they should be referred to Select Committee.....

Dr. S. P. Mookerjee (Calcutta South-East): The Income-tax Bill will not go.

Mr. Speaker: I am sorry—the Industries (Development and Regulation) Amendment Bill. These two are going to Select Committee.

Shri T. S. A. Chettiar rose—

Mr. Speaker: Let us first hear what the hon. Member, Shri Chettiar, has to say.

Shri T. S. A. Chettiar: May I take it, Sir, that these will be taken up in the order you have mentioned in the next week?

Mr. Speaker: Subject to the convenience of the House and the business.

Shri S. V. Ramaswamy: We have to arrange the work if priorities are given.

Mr. Speaker: We shall arrange and circulate a list tonight. The idea is that the Bills which are proposed to be referred to Select Committee should be taken up first so that there will be time enough for the Select Committee to consider and then report to the House and time may be left to the House again to pass the Bills clause by clause.

Shri T. S. A. Chettiar: May I suggest that in future on every Friday the work of the next week may be announced?

Mr. Speaker: Will, I hope it will be done.

Shri K. C. Sodhia (Sagar): I have studied this Tea Bill and also the Industries (Development and Regulation) Bill and the Air Corporations Bill. I suggest that the Air Corporations Bill alone will have 100 amendments and all those amendments will have to be considered by the House if it is not going to be an expropriatory measure.

Again, the Industries Bill is a very fearful Bill and therefore, it is very necessary to consider that Bill in every possible detail. These two Bills are likely to take fifteen days of the House.

Mr. Speaker: I can assure the hon. Member and all the other Members of the House that there is no desire to

hush up anything or to stifle any discussion, provided it is legitimate, within bounds and relevant. This programme is fixed by the Business Advisory Committee which is representative of all the sections of this House, after taking into consideration the probabilities about the importance and the length of the discussions that are likely to take place in respect of each Bill. So these are their proposals and we have to accept them, of course willy-nilly, because after all, we must be businesslike. We must talk no doubt, but talk within limits. Therefore, it is the Business Advisory Committee which considers all that.

Dr. Ram Subhag Singh (Shahabad South): But they do not read the Bills, Sir.

Mr. Speaker: I am afraid the hon. Member is making some allegation which is, if not highly, at least partly, defamatory about the Members of the Committee. Anyway, this is the programme.

Shri S. V. Ramaswamy: May I suggest, Sir, that the Tea Bill and the Coffee Bill may be taken together?

Mr. Speaker: Whatever it may be. We may take them together or not.

MESSAGE FROM THE COUNCIL OF STATES

Secretary: Sir, I have to report the following message received from the Secretary of the Council of States:

"In accordance with the provisions of Sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to return herewith the Appropriation (No. 3) Bill, 1953, which was passed by the House of the People at its sitting held on the 8th April, 1953, and transmitted to the Council of States for its recommendations and to state that the Council has no recommendations to make to the House of the People in regard to the said Bill".

RESOLUTION RE SAFEGUARDING OF NATIONAL SECURITY RULES

Mr. Speaker: The House will now proceed with the further discussion of the following Resolution moved by Shri K. Ananda Nambiar on the 10th April, 1953:

"This House is of opinion that the Safeguarding of National Security Rules, 1949 introduced in the Railways, Postal, Defence and all the other Central Government Services to discharge Government employees without recourse to normal

procedure of disciplinary rules be cancelled forthwith and all those discharged or suspended under these rules be reinstated".

Prof. D. C. Sharma (Hoshiarpur). May I submit, Sir, that the time should be divided.

Mr. Speaker: I could not hear the hon. Member properly. What is the idea? Does he want to fix a time limit for each Resolution?

Prof. D. C. Sharma: Sir, there are some Resolutions before the House and I wish that all those Resolutions should be discussed and time should be allotted to all of them. It is no use giving all the time to one Resolution.

Mr. Speaker: I do not think I need enter at this stage into the larger question as to what should be the proper time to be allotted in the case of either a private Bill or a private Resolution. But, if it is the desire of hon. Members that there should be a time limit not only on the speeches but on the discussion in respect of each of these Resolutions, I am entirely in the hands of the House.

Shri H. N. Mukerjee (Calcutta North-East): May I suggest that following the precedent set up in the case of the other non-official Resolution which came up previously, we might decide—I tentatively suggest it for your consideration—to continue the discussion on this Resolution, which is of considerable importance, till about 12-15, leaving one hour for the next Resolution to be moved and discussed.

Mr. Speaker: I have no objection if the House is agreeable to it. The suggestion is that this resolution be carried on up to 12-15....

Hon. Members: No Sir.

Mr. Speaker:.....And then the other Resolution be taken. What is the alternative suggestion?

Prof. D. C. Sharma: I submit, Sir, that this resolution be carried on till 10-15.

Hon. Members: No, no.

Prof. D. C. Sharma: That is my suggestion. I know why the Opposition wants more time for that Resolution.

Mr. Speaker: Let us not go into that.

Prof. D. C. Sharma: I do not want to have any discussion on that. I want to submit in all humility that the first Resolution should be given 60 minutes that is up to 10-15, the second Resolution 60 minutes, the 3rd Resolution 60 minutes and the 4th Resolution also 60